

Shri F. B. Chavan: I did make an effort, but I did not get any confirmation. That does not mean that I got this further information without my efforts (Interruptions).

Shri Shriehand Geel (Chandigarh): I would like to ask a question....

Mr. Speaker: Normally in call attention notices, only the signatories are allowed to ask questions. If I allow some other Members in one case, I will have to do it again in other cases.

Shri Shriehand Geel: I also wrote to you a letter regarding a call attention notice on the same subject.

Mr. Speaker: May be. But that cannot be considered as a ground for allowing him now to put a question.

Papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE NATIONAL NEWSPRINT AND PAPER MILLS LIMITED, NEPANAGAR, AND REVIEW BY GOVERNMENT, ETC.

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, and Review by Government, etc., for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-382/67.]

- (2) (i) A copy of the Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-393/67.]

- (3) A copy of the Notification No. S.O. 1356 dated the 1st May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-394/67.]

MINERAL CONCESSION (FIRST AMENDMENT) RULES, 1967.

The Minister of Steel, Mines and Metals (Dr. Chhanna Reddy): I beg to re-lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. GSR 369 in Gazette of India dated the 18th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-163/67.]

NOTIFICATIONS UNDER THE EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963, ETC.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Rubber Hoses (Inspection) Rules,

1967, published in Notification No. S.O. 1098 in Gazette of India dated the 23rd March, 1967.

- (ii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 1718-C in Gazette of India dated the 10th May, 1967.
- (iii) The Export of Gum Karaya (Inspection) Amendment Rules 1967, published in Notification No. S.O. 1719A in Gazette of India dated the 12th May, 1967.

[Placed in Library. See No. LT-395/67.]

- (2) A copy of the Report of the Forward Markets Review Committee. [Placed in Library. See No. LT-395/67.]

AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD ETC.

The Deputy Minister in the Ministry Commerce (Shri Shafi Qureshi): I beg to lay on the Table—

- (1) A copy of the Audit Report on the Accounts of the Tea Board for the year 1964-65. [Placed in Library. See No. LT-396/67.]
- (2) A copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Second Amendment) Rules, 1967, published in Notification No. GSR 462 in Gazette of India dated the 6th April, 1967.
- (ii) The Coffee (Third Amendment) Rules, 1967, published in Notification No. GSR 577 in Gazette of India dated the 18th April, 1967.
- (iii) The Coffee (Fourth Amendment) Rules, 1967, published in Notification No. GSR 581 in Gazette of India dated the 22nd April, 1967.

[Placed in Library. See No. LT-397/67.]

3. A copy each of the following Notifications under sub-section (5) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Cotton and Staple Fibre Textiles Mills (Regulation of Working) Amendment Order, 1967, published in Notification No. G.O. 1275 in Gazette of India dated the 11th April, 1967.
- (ii) The Cotton Control (Amendment Order, 1967, published in Notification No. S.O. 1390 in Gazette of India dated the 22nd April, 1967.

[Placed in Library. See No. LT-398/67.]

12.15 hrs.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1964-65

The Minister of State in the Ministry of Railways (Shri Parimal Ghosh) On behalf of Shri C. M. Poozacha, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1964-65.

12.15½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission Sir, I rise to announce that Government Business in this House during the week commencing 29th May, 1967, will consist of:—

- (1) Further discussion of the Railway Budget for 1967-68.
- (2) General Discussion on the General Budget for 1967-68.

Shri S. M. Banerjee (Kanpur): I have to remind you that we have been demanding a discussion of the Santhanam Committee's Report. Everytime it is raised by Shri Nath Pal or some other Member.

Mr. Speaker: This is about the programme for the next week.

Shri S. M. Banerjee: But this is the only opportunity we get to bring this